

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/7932/2020

This the 10th day of September 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Imtiyaz Ahmad Rather

.....Applicant

(Advocate:- Mr. M I Dar-Not Present)

Versus

1. State of J&K and ors.

.....Respondents

(Advocate: Mr. Sudesh Magotra, learned D.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

This TA (TA No.62/7932/2020) arises out of SWP No. 305/2016, wherein relief is claimed against Municipal Committee. This Tribunal does not have jurisdiction in respect of the employees of Municipal Committee. The Registry is, therefore, directed to return the file to the Hon'ble High Court of Jammu & Kashmir at Srinagar.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Arun